

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 70/MP/2018

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Regulation 27 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Petitioner : Godavari Biorefineries Limited (GBL)

Respondent : SLDC, Karnataka

Date of Hearing : 26.2.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Shridhar Prabhu, Advocate, GBL
Shri Anantha Narayana, Advocate, GBL
Ms. Pallavi Sengupta, Advocate, SLDC, Karnataka

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition is similar to the cases of the co-generation plants and is already covered by the Commission's order dated 19.11.2012 in Petition No.1/MP/2012, order dated 24.12.2012 in Petition No.124/MP/2012, order dated 1.5.2013 in Petition No. 165/MP/2012 and order dated 24.3.2017 in Petition No.224/MP/2016 filed by Sadashiva Sugars Ltd., Falcon Tyres Ltd., BMM Ispat Limited and Dalmia Cements (Bharat) Limited respectively.

2. Learned counsel appearing on behalf of SLDC, Karnataka requested for four weeks time to file reply to the Petition.

3. After hearing the learned counsels for the Petitioner and SLDC, Karnataka, the Commission directed SLDC, Karnataka to file its reply by 13.3.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 27.3.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**